

versions) published in Gazette of India dated the 26th September, 1978, together with an explanatory memorandum regarding issue of certificate to Artists by the Ministry of External Affairs for exemption of Foreign Travel Tax, under section 51 of the Finance (No 2) Act, 1971. [Placed in Library. See No. LT—2947/78].

(7) A copy each of Notification Nos. S.O. 3191 to S.O. 3203 (Hindi and English versions) published in Gazette of India dated the 11th November, 1978 exempting under section 10(23C)(iv) of the Income-tax Act, 1961 certain Trusts/Societies, under section 296 of the said Act. [Placed in Library See No. LT—2948/78].

12.03 hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Repealing and Amending Bill, 1978 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 20th November, 1978.

SHRI K. LAKKAPPA (Tumkur): I have given notice of an adjournment motion about the large-scale rigging in the Samastipur by-election....

MR. DEPUTY-SPEAKER: It came very late. It will be dealt with by the Speaker.

SHRI P. M. SAYEED (Lakshadweep): A serious situation has arisen. Some 30 countries have shown Jammu and Kashmir....

MR. DEPUTY-SPEAKER: You please give notice.

Shri Ravindra Varma.

12.05 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): On behalf of Shri Ravindra Varma....

SHRI ANNASAHEB GOTKHIHDE (Sangli): Is Mr. Advani authorised by Mr. Ravindra Varma, Sir?

MR. DEPUTY-SPEAKER: He is also a Minister in the Cabinet. He has every right to act on behalf of another Minister. I have allowed him.

SHRI L. K. ADVANI: With your permission, Sir, on behalf of Shri Ravindra Varma, I rise to announce that Government Business in this House during the week commencing 4th December, 1978, will consist of:—

(1) Discussion on recent communal riots in different parts of the country.

(2) Consideration of amendments made by Rajya Sabha in the Constitution (Forty-Fifth Amendment) Bill, 1978, on Wednesday, the 6th December, 1978.

(3) Discussion on Motions relating to Third Report of the Committee of Privileges on Thursday, the 7th December, 1978.

(4) Consideration of any item of Government Business carried over from today's Order Paper.

(5) Consideration and passing of the Payment of Bonus (Amendment) Bill, 1978.

SHRI C. K. CHANDRAPPAN (Cananore): I would like to suggest two things.

One is that a very important thing has taken place soon after the election in Samastipur. For the last two days we were hearing statements from various sides of the House. Mr. Paswan has said that he was not arrested. Then the other day Mr.

[Shri C. K. Chandrappan]

Stephen told this House about the involvement of a Minister, MPs and MLAs with fire-arms and everything in that election. To-day, the defeated candidate, Shrimati Sinha came out with a statement alleging rigging and then also malpractice at the counting stations.

The Communist Party of India, Bihar, State Council came out with a statement saying that rigging was there from both sides. In view of all these things, I would like to have a discussion on this matter because this by-election and this kind of practices raise the very question of our democracy and the successful functioning here in our country. People's faith and confidence in the democratic system will be eroded if this matter is not taken up seriously by this House. Therefore, my request is that next week there should be a discussion in this House, a full-fledged discussion on this matter, so that it will help the country.

The next point is that the Minister for Agriculture introduced the Coconut Development Bill in the last session. It was told that the Bill will be soon passed. It has so many discrepancies. Members from Kerala and others pointed them out. So, I think it is an important Bill and it should be discussed if possible in the next week itself.

These are the two submissions I would like to make.

MR. DEPUTY-SPEAKER: Shri Faleiro. He is not here. Dr. Pandeya.

डा० लक्ष्मी नारायण पांडेय : (संभवतः) :
उपाध्यक्ष महोदय, देश में रासायनिक उर्वरक की अत्याधिक कमी है और इसी की दृष्टि में रखते हुए कई स्थानों पर उर्वरक संयोजन लगाये जा रहे हैं। किन्तु मध्य प्रदेश की कोरबा में लगाया जाने वाला संयोजन जिस को ऊपर लगभग 40 करोड़ रुपये खर्च हो चुके हैं और जिस के लिए अमीन भी ली जा चुकी है, कुछ मशीनरी भी यहाँ पर छा गयी है, उन की बारे में पहले सरकार का इस प्रकार का निर्णय था कि उन पर काम छोड़े और

बलाया जाए लेकिन अब सरकार का इस प्रकार का निर्णय हुआ है कि उस संयोजन का निर्माण रोक दिया जाए, इस से मध्य प्रदेश के निवासियों में काफी चिंता है। हम एक ऐसी स्थिति से गुजर रहे हैं कि देश में रासायनिक उर्वरक की काफी कमी है, उस स्थिति में इस प्रकार के संयोजन के निर्माण कार्य को रोकना जाना अत्याधिक चिंता का विषय है क्योंकि इस से हमारे उर्वरक के उत्पादन पर विपरीत प्रभाव पड़ेगा। साथ ही मध्य प्रदेश जैसे पिछड़े हुए राज्य के अन्दर जहाँ कि यह कारखाना स्थापित होना है—देश के कृषि उत्पादन पर और विशेषकर मध्य प्रदेश के कृषि उत्पादन पर भी विपरीत प्रभाव पड़ेगा। मैं चाहता हूँ कि इन विषय पर अगले सप्ताह बहस हो।

उपाध्यक्ष महोदय, मेरा दूसरा विषय है कि देश में सड़क यातायात की दृष्टि से, केन्द्र सरकार द्वारा विभिन्न राज्यों को जिस प्रकार से सहायता दी जाती है उस में काफी असमानता और असंतुलन है। राजस्थान और मध्य प्रदेश जैसे पिछड़े हुए राज्यों को केन्द्र सरकार द्वारा सड़क विकास के लिए जो सहायता या निधि दी गयी है वह बहुत कम है। यही कारण है कि दोनों राज्यों में सड़क मार्ग तथा राष्ट्रीय राजमार्गों का ठीक से विकास नहीं हो पा रहा है। मध्य प्रदेश और राजस्थान में से गुजरने वाली कई सड़कें दिल्ली और बम्बई को जोड़ने वाली हैं, उन के बीच में अनेक अशुभ सैनिक प्रतिष्ठान हैं और ये महत्वपूर्ण सैनिक प्रतिष्ठान हैं। साथ ही कई औद्योगिक प्रतिष्ठान भी हैं। लेकिन सड़क यातायात के और नेकमल हुईं बिना के विकास के लिए केन्द्र सरकार द्वारा उपयुक्त धनराशि का उपलब्ध न कराना चिंता का विषय है। इसलिए मैं चाहता हूँ कि सड़क यातायात की दृष्टि से केन्द्र सरकार द्वारा राज्यों को कितनी कितनी धनराशि दी जाने वाली है, इस पर अगले सप्ताह पूरी बहस की जाए।

MR. DEPUTY-SPEAKER: Mr. Varma, do you want to say anything?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): The statement that I have made was about the Government business for the coming week. The hon. Members have availed of the opportunity to make certain points that agitate their minds. These are matters which can be brought up in different forms which are open to the hon. Members, either here or through the Business Advisory Committee. There is nothing more that I have to add as far as Government business for the next week is concerned.